

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
O.A.No.185/2005.**

Friday this the 1st day of April 2005.

CORAM:

**HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR. H.P.DAS, ADMINISTRATIVE MEMBER**

A. Sathyam,
(G.D.S.M.D. - E.D. Postman, Rosemala P.O.),
Kalthuruthy, Kollam District.
Residing at Charuvila Puthenveedu,
Elicodu P.O., Punalur, Kollam Dist. Applicant

(By Advocate Shri K.P. Satheesan)

Vs.

1. Union of India, represented by its
Secretary, Department of Telecommunication,
New Delhi.
2. The Superintendent of Post Offices,
Pathanamthitta Division, Pathanamthitta.
3. The Sub Divisional Inspector of Post Offices,
Punaloor. Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 1.4.2005
the Tribunal on the same day delivered the following:

O R D E R (Oral)

HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER

The applicant is presently working as Extra Departmental Postman at Rosemala P.O., Kalthuruthy in Kollam District. The request of the applicant is that, he may be considered for transfer to the post of E.D. Postman at Elampal P.O. on a retirement vacancy which would arise on 22.1.2005. He has made a representation dated 2.2.2005 (A1-a) which is not yet disposed of. Aggrieved by the inaction on the part of the respondents the applicant has filed this O.A. seeking the following main reliefs:

- i) to issue an order or direction to the respondents to give a transfer to the applicant to Elampal Post Office as requested in Annexure A1 by the applicant.
- ii) to issue an order or direction to the respondents to consider and pass

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appropriate orders on Annexure A-1 representation filed by the applicant as expeditiously as possible and at any rate within a time limit that may be fixed by this Hon'ble Tribunal.

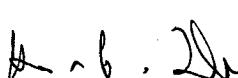
2. When the matter came up before the Bench, Shri K.P.Satheesan, learned counsel appeared for the applicant and Shri TPM Ibrahim Khan, SCGSC appeared for the respondents. Learned counsel for the applicant submitted that the applicant would be satisfied if a limited direction is given to the 2nd respondent to consider and dispose of the the representation (A1) and pass appropriate orders within a time frame.

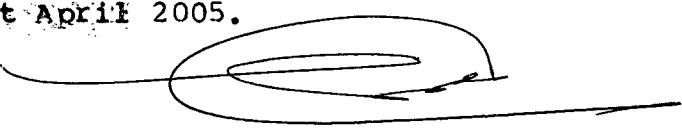
3. Learned counsel for the respondents submitted that, he has no objection in adopting such a course of action.

4. In the interests of justice, we direct the 2nd respondent to consider and dispose of the representation (A1) and to pass appropriate orders within a period of three months from the date of receipt of a copy of this order.

5. O.A. is disposed of at the admission stage itself. In the circumstance no order as to costs.

Dated the 1st April 2005.


H.P.DAS
ADMINISTRATIVE MEMBER


K.V.SACHIDANANDAN
JUDICIAL MEMBER